

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11185/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRLA No. 1263/2009 passed by the High Court Of Judicature At Allahabad)

ASHOK KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with I.R. and IA No. 124652/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH SLP(Crl) No. 13374-13375/2023 (II)
(WITH I.R.)

Date : 05-01-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Rishi Malhotra, AOR

Mr. Atmaram N S Nadkarni, Sr. Adv.
Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Mr. Salvador Santosh Rebello, Adv.
Ms. Deepti Arya, Adv.
Mr. Arzu Paul, Adv.
Mr. Sidhant Gupta, Adv.
Ms. Manisha Gupta, Adv.
Mr. Rishikesh Haridas, Adv.
Mr. Raman Dwivedi, Adv.
Mr. Mahesh Dwivedi, Adv.
Mr. K P Trivedi, Adv.

For Respondent(s) Mr. Ravindra Raizada Sr. Adv, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Mr. Vikas Choudhary, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 30.1.2024.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

